

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6505  
ANSWERED ON:16.05.2012  
LEGAL AND FINANCIAL ASSISTANCE  
Semmalai Shri S.

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

(a) whether any representation has been received to increase the quantum of financial assistance given to the Indian wives deserted by their NRI husbands; and

(b) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) & (b) Yes, Madam. Certain Indian Missions/Posts namely the High Commission of India in London, the High Commission of India in Georgetown and Embassy of India in Doha(Qatar) had sought the enhancement of the amount of assistance which at \$1500 per case was considered inadequate. The Seminar on NRI Marriages held in February 2011 in Vigyan Bhawan, New Delhi, had also recommended a revision of the scheme. As a result thereof, the scheme has been revised with effect from 30th November' 2011 whereby the limit of financial assistance under the scheme has been increased to US\$3,000 per case in developed countries and US\$2,000 per case in developing countries, to be released to the empanelled Legal Counsel of the applicant or Indian community association/women's organization/ Non Government Organization concerned, as initial legal aid for documentation and preparatory work for filing the case.